BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 9/2018 in C.P. (I.B) No. 5/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 09.01.2018

Name of the Company:

Vivek Vijay Gupta

V/s.

Steel Konnect (India) Pvt. Ltd. & ors.

Section of the Companies Act:

Insolvency and Bankrupcy Code

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. VISHAL J. DAYE	Adn	Respondent 3	V
2. MIPUN SINGHVI			
9. Kalit M. Palos	Asr.	Resp. No 4	
4. NAVIN PAHWA	SR. ANV	Petriouer	
PRITHU PARIMAL	ADV.		1-12-
5. PRATIKY. JASANI		PETITIONER	
DHRUVIL a. MERCHAWT			

<u>ORDER</u>

Learned Senior Advocate Mr. Navin Pahwa with Learned Advocate Mr. Prithu Parimal with Learned Advocate Mr. Pratik Jasani with Learned Advocate Mr. Dhruvil Merchant present for Applicant. Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi present for Respondent no. 3 (RP). Learned Advocate Mr. Lalit Patel present for Respondent no. 4 (ARC) in IA 9/2018.

Learned Advocate Mr. Vishal Dave with Learned Advocate Mr. Nipun Singhvi filed Vakalatnama for Respondent no. 3 (RP).

Learned Advocate Mr. Lalit Patel filed Vakalatnama for Respondent no. 4 (ARC)

None present for other Respondents.

Learned Counsel for Respondent no. 3 filed copy of minutes of COC held on 04.01.2018 in a sealed cover.

Respondent shall file their reply, if any, by 10.01.2018.

List the matter on 10.01.2018.

MANORAMA KUMARI MEMBER JUDICIAL

Dated this the 09th day of January, 2018.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL